

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-503
IB-260/ND/2022
IA/3728/2022

IN THE MATTER OF:

IDBI Bank Ltd.

Vs.

Naresh Chand Jain

.....Applicant

.....Respondent

SECTION

U/s 95 IBC

Order delivered on 08.07.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Girish Verma, Adv.

For the Respondent :

For the RP : Mr. Akshay Goel, Mr. Harsh Jadon, Adv.

ORDER

Ld. Counsel on behalf of Financial Creditor IDBI Bank is present and submitted that as per their information the Personal Guarantor is no more alive and he seeks time to move an appropriate application for withdrawal of the petition. Ld. Counsel on behalf of the Resolution Professional is present and submitted that in terms of order dated 20.05.2024, they could not get any information whether Personal Guarantor is alive or not. In view of this, list the matter on **12.08.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)